

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 1034 of 2020**

**IN THE MATTER OF:**

**Rakesh Kumar Agarwal & Ors.**

**...Appellants**

**Versus**

**Devendra P. Jain  
Liquidator of M/s Asis Logistics Ltd.**

**...Respondent**

**Present:**

**For Appellants: Mr. Rajesh Bohra and Ms. Kajal Bhatia, Advocates.**

**For Respondent: Mr. Kunal Godhwani and Mr. Abhishek Anand,  
Advocates.**

**ORDER  
(Through Virtual Mode)**

**19.01.2021:** Shri Kunal Godhwani, Advocate appears on behalf of the Respondent. He seeks and is granted two weeks' time to file reply affidavit alongwith vakalatnama. Rejoinder, if any, may be filed by the Appellant within two weeks thereof.

Learned counsel for the Appellant prays for keeping the finalization of sale on hold. However, learned counsel for the Respondent submits that the prospective buyer has only paid 25% of the sale consideration and last date for payment of balance amount is 30<sup>th</sup> March, 2021. In view of the same, we direct that the matter be listed on an early date.

*Cont'd...../*

Post the appeal 'for admission (after notice)' on **17<sup>th</sup> February, 2021** before  
Court No. IV.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

**[Dr. Alok Srivastava]  
Member (Technical)**

*am/gc*